

FORM A**PUBLIC ANNOUNCEMENT**

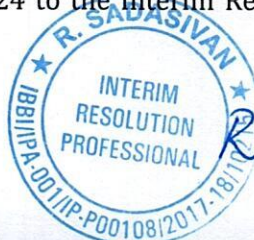
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CONNECT WIND (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Connect Wind (India) Private Limited
2.	Date of incorporation of corporate debtor	11 th October 2010
3.	Authority under which corporate debtor is incorporated / registered	ROC - Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40108TN2010PTC077643
5.	Address of the registered office and principal office (if any) of corporate debtor	165, Lake View Road, West Mambalam, Chennai, Tamil Nadu, 600033
6.	Insolvency commencement date in respect of corporate debtor	1 st March 2024 (Order was uploaded in the NCLT Portal on 5 th March, 2024)
7.	Estimated date of closure of Insolvency Resolution Process	28 th August 2024
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Ramkrishnan Sadasivan Reg No: IBBI/IPA-001/IP-P00108/2017-18/10215 AFA No: AA1/10215/02/041024/106057 valid till 04-10-2024
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Old No 22, New No 28, Menod Street, Purasawalkam, Chennai, Tamil Nadu, 600007. Mail Id: sadasivanr@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: Old No 22, New No 28, Menod Street, Purasawalkam, Chennai, Tamil Nadu, 600007. Mail Id: connectwind.cirp@gmail.com
11.	Last date for submission of claims	19 th March 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not yet ascertained
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of Connect Wind (India) Private Limited on 1st March 2024.

The creditors of Connect Wind (India) Private Limited, are hereby called upon to submit their claims with proof on or before 19th March 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

R. Sadasivan



Ramakrishnan Sadasivan

IBBI/PA-001/IP-P00108/2017-18/10215

AFA No: AA1/10215/02/041024/106057 valid till 04-10-2024

Interim Resolution Professional

Connect Wind (India) Private Limited

Registered Mail id: sadasivanr@gmail.com

Correspondence Mail id: connectwind.cirp@gmail.com

Date: 7th March 2024.

Place: Chennai.

BUSINESS STANDARD - ALL INDIA EDITIONS

DATED: 6th March 2024

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
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3. Authority under which corporate debtor is incorporated / registered	ROC - Chennai
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9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Old No 22, New No 28, Menod Street, Purasawalkam, Chennai, Tamil Nadu, 600007. Mail Id: sadasivanr@gmail.com
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Ramakrishnan Sadasivan
IBBI/ IPA-001/ IP-P00108/ 2017-18/ 10215
AFA No: AA1/10215/02/041024/106057 valid till 04-10-2024
 Interim Resolution Professional
 Connect Wind (India) Private Limited
 Registered Mail Id: sadasivanr@gmail.com
 Correspondence Mail Id: connectwind.crp@gmail.com

Date: 6th March 2024.
 Place: Chennai.

படிவம் ஏ

பொது அறிவிப்பு

(திவால் நிலை மற்றும் இந்திய திவால் வாரிய (கார்ப்பரேட் நபர்களுக்கான திவால் தீர்மான நடைமுறை) விதிமுறைகள் 2016, விதி 6 - ன் கீழ்)

**கனெக்ட் விண்ட் (இந்தியா) பிரைவேட் லிமிடெட்டிற்கு
கடன் வழங்கியவர்களின் கவனத்திற்கு**

தொடர்புடைய விவரங்கள்		
1.	கார்ப்பரேட் கடனாளர் பெயர்	கனெக்ட் விண்ட் (இந்தியா) பிரைவேட் லிமிடெட்
2.	கார்ப்பரேட் கடனாளர் துவக்கத் தேதி	11 ஆக்டோபர் 2010
3.	எந்த அதிகாரத்தின் கீழ் கார்ப்பரேட் கடனாளர் துவக்கம்/பதிவு	கம்பெனிகள் பதிவாளர் - சென்னை
4.	கார்ப்பரேட் அடையாள எண்/ கார்ப்பரேட் கடனாளரின் வரம்பிற்குட்பட்ட அடையாள எண்	U40108TN2010PTC077643
5.	கார்ப்பரேட் கடனாளரின் பதிவு அலுவலக மற்றும் முதன்மை அலுவலக முகவரி (வேறு ஏதேனும் இருப்பின்)	165, லேக் வியூ சாலை, மேற்கு மாம்பலம், சென்னை, தமிழ்நாடு, 600033
6.	கார்ப்பரேட் கடனாளரின் திவால் நிலை துவங்கப்பட்ட தேதி	1 மார்ச் 2024 (உத்தரவு NCLT இணையதளத்தில் 5 மார்ச், 2024 அன்று பதிவேற்றப்பட்டது)
7.	திவால் தீர்மான நடைமுறை மூடும் உத்தேச தேதி	28 ஆகஸ்ட் 2024
8.	இடைக்கால தீர்மான நிபுணராக செயல்படும் திவால் நிபுணரின் பெயர் மற்றும் பதிவு எண்.	ராமகிருஷ்ணன் சதாசிவன் Reg No: IBBI/PA-001/IP-P00108/2017-18/10215 AFA No: AA1/10215/02/041024/106057 valid till 04-10-2024
9.	குழுவில் பதிவு செய்துள்ளபடி இடைக்கால தீர்மான நிபுணரின் முகவரி மற்றும் மின்னஞ்சல்	முகவரி: பழைய எண் 22, புதிய எண் 28, மேனோட் தெரு, புரணசவாக்கம், சென்னை, தமிழ்நாடு, 600007. மின்னஞ்சல் முகவரி: sadasivanr@gmail.com
10.	தொடர்புக்கான இடைக்கால தீர்மான நிபுணரின் முகவரி மற்றும் மின்னஞ்சல்	முகவரி: பழைய எண் 22, புதிய எண் 28, மேனோட் தெரு, புரணசவாக்கம், சென்னை, தமிழ்நாடு, 600007. மின்னஞ்சல் முகவரி: connectwind.cirp@gmail.com
11.	கோரிக்கைகள் சமர்ப்பிக்க கடைசி தேதி	19 மார்ச் 2024
12.	பிரிவு 21, உப பிரிவு (6ஏ), உட்கூறு (பி)ன் கீழ் கடன் வழங்கியவர்கள் வகை, வேறு ஏதேனும் இருப்பின் இடைக்கால தீர்மான நிபுணரால் உறுதி செய்யப்பட்டது	இன்னும் உறுதி செய்யப்படவில்லை
13.	வகையின் கீழ் கடன் வழங்கியவர்களின் அங்கீகரிக்கப்பட்ட பிரதிநிதியாக அடையாளம் காட்டப்பட்ட திவால் நிபுணரின் பெயர் (ஒவ்வொரு வகையிலும் 3 பெயர்கள்)	பொருந்தாது
14.	(a) தொடர்புடைய படிவங்கள் மற்றும் (b) அங்கீகரிக்கப்பட்ட பிரதிநிதிகள் விவரங்கள் கிடைக்கும்	இணைய இணைப்பு : https://ibbi.gov.in/en/home/downloads முகவரி : பொருந்தாது

கனெக்ட் விண்ட் (இந்தியா) பிரைவேட் லிமிடெட்டில் கார்ப்பரேட் திவால் தீர்மான நடைமுறையை 1 மார்ச், 2024 அன்று துவங்க தேதிய நிறுவன சட்டத் தீர்ப்பாயம், உத்தரவிட்டுள்ளது என்று இதன் மூலம் அறிவிக்கப்படுகிறது. உத்தரவு நகல் பிப்ரவரி 6, 2024 அன்று பெறப்பட்டது.

கனெக்ட் விண்ட் (இந்தியா) பிரைவேட் லிமிடெட்டிற்கு கடன் வழங்கியவர்கள் வரிசை எண்.10க்கு எதிரே கொடுக்கப்பட்டுள்ள இடைக்கால தீர்மான நிபுணரின் முகவரிக்கு தங்கள் உரிமை கோரல்களை ஆதாரத்துடன் 19 மார்ச், 2024 அன்றோ அல்லது அதற்கு முன்னதாகவோ சமர்ப்பிக்கப்படும்படி கேட்டுக்கொள்ளப்படுகிறார்கள்.

நிதி கடன் வழங்கியவர்கள் ஆதாரங்களுடன் மின்னணு மூலம் மட்டுமே தங்களின் உரிமை கோரல்களை சமர்ப்பிக்க வேண்டும். இதர கடன் வழங்கியவர்கள் ஆதாரங்களுடன் கூடிய தங்களது உரிமை கோரல்களை நேரடியாகவோ, தபால் மூலமாகவோ அல்லது மின்னணு மூலமாகவோ சமர்ப்பிக்கலாம்.

தவறான சான்றுகளை சமர்ப்பித்தால் அபராதம் விதிக்கப்படும்.

ராமகிருஷ்ணன் சதாசிவன்

Reg No: IBBI/PA-001/IP-P00108/2017-18/10215

AFA No: AA1/10215/02/041024/106057 valid till 04-10-2024

இடைக்கால தீர்மான நிபுணர்

கனெக்ட் விண்ட் (இந்தியா) பிரைவேட் லிமிடெட்

பதிவு செய்யப்பட்ட மின்னஞ்சல் முகவரி: sadasivanr@gmail.com

தொடர்புக்கான மின்னஞ்சல் முகவரி: connectwind.cirp@gmail.com

தேதி : 6 மார்ச், 2024

இடம் : சென்னை